

SUPREME COURT OF INDIA

F. No. 21/Judl.(I)/2021  
27<sup>th</sup> May, 2021

CIRCULAR

In order to facilitate the hearing of matters of extreme urgency, during the summer vacation, the following arrangements have been made under the directions of the Competent Authority:

- (i) Requests for mentioning of Fresh Matters before Vacation Benches shall be only by email addressed to [mention.sc@sci.nic.in](mailto:mention.sc@sci.nic.in) in the format attached as “Annexure-I.
- (ii) If the Mentioning Officer declines to allow the request for listing in (i) above, the Advocate-on-Record/Party-in-Person may request the Mentioning Registrar to place the mentioning slip before the Judge presiding over the Vacation Bench for appropriate orders. Such a request shall be submitted to the Mentioning Officer at [mention.sc@sci.nic.in](mailto:mention.sc@sci.nic.in). The request shall be processed in terms of directions of the Hon’ble Judge.
- (iii) Mentioning of After Notice matters shall continue strictly as per the guidelines approved by the Competent Authority earlier and Mentioning applications may be sent in the format attached as “Annexure-II”, only through e-mail addressed to [mention.sc@sci.nic.in](mailto:mention.sc@sci.nic.in).
- (iv) This circular is in supersession of earlier circulars issued in this behalf.

Sd/-

(Vinod Singh Rawat)  
Registrar (J-II)  
.05.2021

Sd/-

(Anil Laxman Pansare)  
Registrar (J-I)  
.05.2021

Copy to

- (1) The Secretary, Supreme Court Bar Association with five spare copies of the circular with a request that the circular may be displayed on the Notice Board of the Bar Association for the information of the Members of the Bar.
- (2) The Secretary, Advocates-on-Record Association with five spare copies of the circular with a request that the circular may be displayed on the Notice Board of the Association for the information of the Members of the Association.
- (3) All the Notice Boards
- (4) All concerned

**SUPREME COURT OF INDIA  
(Mentioning Branch)**

**Mentioning Slip in Fresh Matters**

**SLP(C)/SLP(Crl.)/W.P.(C)/WP(Crl.)/  
C.A./Crl.A./T.P(C)/T.P(Crl.).....**

.....

Petitioner/Appellant/Applicant

vs.

.....

Respondent/s

Please supply the information, amongst others, on the following points so that the matter is processed for listing during vacation :-

1. Nature of matter :
2. Date of Impugned Order :
3. Reason for not filing it before the vacation, if the impugned order was made or the cause of action arose prior to commencement of vacation:
4. Ground of urgency:
5. Latest date upto which the matter can be heard in view of the urgency indicated; and
6. Nature of interim order sought in the matter :

Advocate for the Petitioner/Appellant/Applicant

(Signature)  
Name of AOR/PIP.....

**SUPREME COURT OF INDIA  
(Mentioning Branch)**

**Mentioning Slip in After Notice Matters**

**SLP(C)/SLP(Crl.)/W.P.(C)/WP(Crl.)/  
C.A./Crl.A./T.P(C)/T.P(Crl.).....**

..... Petitioner/Appellant/Applicant  
vs.  
..... Respondent/s

Please supply the information, amongst other, on the following points so that the matter is processed for listing during vacation :-

1. State whether IA/Main matter is ready for listing/hearing .....
2. State whether as per computer any date is appearing for listing IA/Main matter .....
3. Service position in the matter .....
4. State the date when process was filed .....
5. Status of matter .....
6. Order directing issue of notice on ..... by (Coram).....
7. Leave was granted on ..... by (Coram).....
8. Latest order dated ..... by (Coram).....
9. Notice/Rule Nisi issued on ..... by (Coram).....
10. Counter/Rejoinder Filed/Notice filed
11. Original record is Received/Not received.
12. Main matter is noted to be listed on .....
13. Date of Mention, if mentioned earlier .....
14. Advocate/Party-in-person, by whom the matter is to be necessarily noted/to be served for Mentioning.

Advocate for the Petitioner/Appellant/Applicant      Advocate for the Respondents/Non-Applicant

.....  
1.....  
2.....

(Signature)  
Name of AOR/PIP.....